



APPELLATE TRIBUNAL FOR ELECTRICITY
Core 4, 7th Floor, SCOPE Building, Lodhi Road, New Delhi - 110003
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Dated: 25.05.2022

NOTIFICATION

It was resolved in the Full Tribunal Meeting held on 18.05.2022 to delegate the powers of dealing/disposing of the IAs, where there is no contest, related to the subjects mentioned below to the Registrar, APTEL in Judicial matters:

Subjects to be dealt by the Registrar, APTEL

- ***Exemption from filing certified copy of impugned order***
- ***Waiver of court fee***
- ***Exemption from filing legible documents***
- ***Condonation of delay in filing or refiling of appeal or other pleadings (reply, rejoinder etc.)***
- ***Exemption from impleading parties***
- ***Liberty to file additional documents***
- ***Amendment of memo of appeal***
- ***Amendment of Cause-title on account of Change of name and particulars of the party.***

The Registrar is also authorized to deal with the above steps vis-a-vis matters/files pending in Court-1 which is presently non-functional so that the cases are readied expeditiously.

This is for information of all concerned.

This issues with the approval of the Competent Authority.

**Sd/
(Madhulika Choudhary)
Registrar, APTEL**